

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9625/2024

(Arising out of impugned final judgment and order dated 09-07-2024 in MCRC No. 24418/2024 passed by the High Court of M.P Principal Seat At Jabalpur)

FR. ABRAHAM THAZHATHEDATHU

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 155585/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 155587/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 10114/2024 (II-A)

(IA No. 164806/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 164808/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 10134/2024 (II-A)

(IA No. 164938/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 164939/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 10058/2024 (II-A)

(IA No. 163912/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 163916/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 10232/2024 (II-A)

(FOR EXEMPTION FROM FILING O.T. ON IA 166971/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 166973/2024

IA No. 166971/2024 - EXEMPTION FROM FILING O.T.

IA No. 166973/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Crl) No. 10396/2024 (II-A)

(IA No. 169639/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 169640/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9841/2024 (II-A)

SLP(Crl) No. 9680/2024 (II-A)

(IA No. 156619/2024 - EXEMPTION FROM FILING O.T.

IA No. 156618/2024 - PERMISSION TO FILE ADDITIONAL

contd..

DOCUMENTS/FACTS/ANNEXURES)

SLP (Cr1) No. 9930/2024 (II-A)

WITH

SLP (Cr1.) No(s). 10389/2024

(IA No. 169536/2024 - EXEMPTION FROM FILING O.T.

IA No. 169535/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP (Cr1.) No(s). 10560/2024

(IA No. 172169/2024 - EXEMPTION FROM FILING O.T.)

SLP (Cr1) No. 10645/2024 (II-A)

(FOR ADMISSION and I.R. and IA No.173452/2024-EXEMPTION FROM FILING
O.T. and IA No.173450/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 08-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Parties

Mr. Manoj V George, Adv.
Ms. Shilpa Liza George, AOR
Mr. Bibhu Dutta Das, Adv.
Mr. Km Vignesh Ram, Adv.
Mr. Nasib Mashi, Adv.
Ms. Bitty Sudheer, Adv.
Ms. Akshita Agrawal, Adv.
Ms. Chaahat Khanna, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Mr. Suryanarayana Singh, Sr. Adv.
Ms. Pragati Neekhra, AOR
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Atul Dong, Adv.
Mr. Aniket Patel, Adv.

Mr. Vivek K. Tankha, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Varun Tankha, Adv.
Mr. Harshit Bari, Adv.
Mr. Inder Dev Singh, Adv.
Mr. Vipul Tiwari, Adv.

Mr. Siddhartha Dave, Sr. Adv.
Ms. Anu Shrivastava, AOR
Mr. Neveille Mukherji, Adv.
Mr. Asim Tirmizi, Adv.
Ms. Akriti Priya, Adv.

Contd..

Mr. K. M. Nataraj, A.S.G.
Mr. D. S. Parmar, A.A.G, M.P.
Mr. Harmeet Singh Ruprah, D.A.G., M.P.
Ms. Mrinal Gopal Elker, AOR
Mr. Saurabh Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(Cr1) No. 10396/2024

The interim protection granted to the petitioner shall continue till the next date of hearing.

SLP (Cr1.) No(s). 10560/2024

Issue notice to the respondent returnable on 20.08.2024.

Ms. Mrinal Gopal Elker, learned standing counsel for the State accepts notice on behalf of the respondent/State.

SLP(Cr1) No. 10645/2024

Issue notice to the respondent returnable on 20.08.2024.

Ms. Mrinal Gopal Elker, learned standing counsel for the State accepts notice on behalf of the respondent/State.

Till the next date of hearing, no coercive steps shall be taken against the petitioner in relation to FIR No.253/2024 dated 27.05.2024 registered at Bhedaghat Police Station.

On the request made by Shri K. M. Nataraj, learned ASG, list all the matters on 20.08.2024.

Counter Affidavit, if any, to be filed by then.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)